

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.)

No(s). 10539/2013

(Arising out of impugned final judgment and order dated 30/10/2013
in CRMWP No. 21503/2013 passed by the High Court of Judicature at
Allahabad)

PRAVEEN YADAV & ORS

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 10/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Dr. Shiva Sharma, Adv.
Mr. Daya Krishan Sharma, Adv.

For Respondent(s)

Mr. Ratnaker Dash, Sr. Adv.
Ms. Archana Singh, Adv.
Mr. Som Raj Choudhury, Adv.
Mr. Abhish Kumar, Adv.

Mr. Sudarshan Rajan, Adv.
Mr. Hitesh Kumar Saini, Adv.
Mr. Shriya Raj Chauhan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Pending disposal of the
before the Trial Court are stayed.

Appeal, further proceedings

(USHA BHARDWAJ)
AR-CUM-PS

Signature Not Verified

(SAROJ SAINI)
COURT MASTER

Digitally signed by
Usha Rani Bhardwaj
Date: 2015.07.11
12:56:29 IST
Reason: